

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITIONS No. 165/2009 and 166/2009

#### **Petition No. 165/2009**

Sub: Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31.3.2009 for (i) 400 kV D/C Seoni-Khandwa transmission line along with associated bays at Seoni and Khandwa sub-station, 80 MVAR Bus reactor, 400/220 kV ICT II and 765/400 kV ICT-II at Seoni sub-station and LILO of 400 kV D/C Sardasarovar-Nagda transmission line along with associated bays and 315 MVA 400/220 kV ICT -I and (ii) 765 kV Sipat Seoni Ckt-II along with 3 x 80 MVAR line reactor and associated bays at Seoni sub-station under Sipat-I transmission system in Western Region.

#### **Petition No. 166/2009**

Sub: Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31.3.2009 for (i) 400 kV Khandwa-Rajgarh Ckt-II along with associated bays, ICT II at Gwalior sub-station and 765/400 kV ICT-III at Seoni sub-station sub-station (DOCO 1.4.2008) and (ii) 400 kV Khandwa-Rajgarh Ckt-I along with associated bays, 63 MVAR Bus reactor at Bina sub-station (DOCO 1.5.2008) under Sipat-II transmission system of Western Region .

Date of hearing : 24.11.2009

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : 1.Madhya Pradesh Power Transmission Company Ltd., Jabalpur, Patna  
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai  
3. Gujarat Urja Vikas Nigam Ltd., Baroda  
4. Electricity Department, Government of Goa, Panaji  
5. Electricity Department, Administration of Daman & Diu, Daman  
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa  
7.Chhattisgarh State Electricity Board, Raipur  
8.Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd., Indore

Parties present : Shri U.K.Tyagi, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri Prashant Sharma, PGCIL

These petitions have been filed seeking approval of final transmission tariff and additional capital expenditure from the date of commercial operation up to 31.3.2009 for the transmission assets under Sipat-I and Sipat-II transmission system of Western Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 ( the 2004 regulations).

2. In respect of delay in commissioning of transmission assets, the representative of the petitioner submitted that the delay was not attributable to it. The representative of the petitioner further submitted that the delay was due to delay in commissioning of the generating station by generating company. i.e. NTPC. Accordingly, completion process of transmission assets was slowed down to match with commissioning of corresponding generating stations. The petitioner was directed to submit its policy regarding delay in construction of transmission assets specifying the issues related to contract agreement between Power Grid and the generating company, liquidated damages to be recovered from the vendors and deduction thereof from the project cost in each petition. The petitioner was further directed to submit policy on treatment of IDC in such cases of delayed implementation and provision of indemnification by the generator under affidavit, latest by 18.12.2009, with an advance copy to the respondents.

3. Subject to the above, orders in these petitions were reserved.

Sd/-  
(T.Rout)  
Joint Chief (Law)